Sr. No. 1

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-MA No. 1/2020 EMG-CM No. 1/2020, EMG-CM No. 2/2020 & EMG-CM No. 3/2020 Caveat No. 1352/2020 EMG-CM No. 4/2020

The Chamber of Commerce and Industry .....Appellant(s) and others

Through :- Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate (through whatsapp call)

# V/s

Y. V. Sharma and others .....Respondent(s) Through :- Mr. B. S. Salathia, Sr. Advocate with Mr. Bhanu Singh Salathia, Advocate for Nos. 1 and 2 (through whatsapp call)

# Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## <u>ORDER</u>

#### EMG-CM No. 3/2020

As the deficiencies stand removed so the present application has

become infructuous, as such, the same is disposed of.

#### EMG-CM No. (2/2020)

Present application has been filed by the appellants for dispensation of

filing of affidavit, stamp and court fee etc in support of the appeal.

For the reasons stated in the application, the same is allowed.

The appellants shall do the needful within a period of three days from

opening of the lockdown.

Application is, accordingly, disposed of

## EMG-MA No. 1/2020, EMG-CM No. 1/2020

Notice to the respondents.

Mr. B. S. Salathia, Senior Advocate with Mr. Bhanu Singh Salathia, Advocate accepts notice on behalf of respondent Nos. 1 and 2, who are on caveat.

Caveat shall stand discharged.

Mr. K. S. Johal, Senior Advocate with Mr. Karman Singh Johal, appearing for the appellants undertakes to furnish e-mail ID of the proforma respondent No. 3 to the Registrar Judicial during the course of the day.

On being furnished the e-mail, let a notice be issued to respondent No. 3 through e-mail.

Mr. Sachin Gupta, learned counsel appearing for respondent No. 4 through video conferencing accepts notice on behalf of respondent No. 4. He has also stated that he has filed an application on behalf of respondent Nos. 5 and 6 also, but the same is not before the Court. Registry is directed to place the same with the main appeal.

Put up on 28.04.2020.

Meanwhile, appearing respondent Nos. 1 and 2 to file objections to the application for interim relief.

# (RAJNESH OSWAL) JUDGE

Jammu 27.04.2020 Rakesh